

**Schemes for promotion of MSME sector**

1709. SHRI D. KUPENDRA REDDY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government promotes MSME sector of the country;
- (b) if so, the details of the schemes presently being implemented by Government;
- (c) whether Government has set up or is planning to set up training centres for MSME sector; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) and (b) The Government implements various schemes and programmes for promotion and development of Micro, Small and Medium Enterprises (MSMEs) in the country. These include the schemes/programmes such as Prime Minister's Employment Generation Programme (PMEGP), A Scheme for Promoting Innovation, Rural Industry and Entrepreneurship (ASPIRE), Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme (CLCSS), National Manufacturing Competitiveness Programme (NMCP), Micro & Small Enterprises - Cluster Development Programme (MSE-CDP), Marketing Development Assistance (MDA), Skill Development Programmes, Schemes for financial support to MSMEs for obtaining Zero Defect Zero Effect (ZED) Certification, National SC/ST Hub to provide professional support to Scheduled Caste and Scheduled Tribe entrepreneurs, Public Procurement Policy for ensuring 20% share of the MSEs in procurements made by the Government of India and its agencies and the Scheme for supporting MSMEs in the North Eastern Region and Sikkim.

(c) and (d) The Ministry of Micro, Small and Medium Enterprises has various training centres for MSME Sector such as Training Centres of the Khadi and Village Industry Commission, MSME Technology Centres, MSME-Development Institutes, National Institute for Micro, Small and Medium Enterprises (Ni-MSME).

**GST on crude oil**

1710. SHRI SUSHIL KUMAR GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has any plan to replace Excise Duty and Value Added Tax, levied on crude oil with Goods and Services Tax (GST);

(b) if so, whether any proposal in this regard has been sent to the Ministry of Finance;

(c) if so, what are the details in this regard about the views of the Ministry of Finance;

(d) whether Government has set any schedule for replacing Excise Duty and VAT with GST;

(e) if so, by when it will be implemented; and

(f) what steps have been taken to convince the States to agree to this proposal?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Article 279A (5) of the Constitution provides that Goods and Services Tax Council shall recommend the date on which goods and services tax shall be levied on petroleum crude, high speed diesel, motor spirit, natural gas and aviation turbine fuel. Thus while, petroleum products are constitutionally included under GST, the date on which GST shall be levied on such goods, shall be as per the decision of the GST Council. As per the section 9(2) of the CGST Act, inclusion of petrol and diesel in GST will require recommendation of the GST Council.

(d) to (f) All the States and Union Territories (UT) with Legislature are represented in the GST Council by their Minister-in-charge of Finance or Taxation or any other Minister nominated by the State/UT. Any decision regarding levy of GST on petroleum products has to be decided as per recommendation of the GST Council.

#### **Retail price of petrol and diesel**

1711. SHRI NEERAJ SHEKHAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether retail price of petrol and diesel in India is higher than Nepal, Bhutan, Myanmar and Pakistan;

(b) if so, the reasons therefor;

(c) the details of retail price of petrol and diesel in Nepal, Pakistan, Bhutan, Myanmar and India since 15 May, 2018 to 31 July, 2018, date-wise and country-wise, separately; and

(d) the details of the cases of smuggling of petrol and diesel from Nepal to India reported during June and July, 2018?